

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.243/MP/2024 along with IA Nos. 58/2024 & 79/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for quashing / setting- aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner, i.e. Adani Wind Energy Kutch One Limited, amongst other reliefs.

Petitioner : Adani Wind Energy Kutchh One Limited (AWEKOL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No.309/MP/2024

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No. 92/MP/12015.

Petitioner : MEIL Anpara Energy Limited (MAEL)

Respondent : Powergrid Corporation of India Limited (PGCIL) and Anr.

Petition No.304/MP/2024 along with IA No.75/2024

Subject : Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantee.

Petitioner : Torrent Power Limited (TPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Lakshyajit Singh Bagdwal, Advocate, AWEKOL
Ms. Asmita Narula, Advocate, MAEL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner/AWEKOL submitted that an advance copy of the Respondent/CTUIL's compliance affidavit in terms of the Record of Proceedings dated 25.5.2026 has been received only yesterday and the Petitioner may be granted some time to examine it and file its response, if required. The learned counsel for all the Petitioners further submitted that these three matters raise a common issue and may therefore be taken up for the hearing together.

2. The learned counsel for the Respondent/CTUIL also sought liberty to file/upload its compliance affidavit in Petition No. 243/MP/2024.

3. Considering the above, the Commission adjourned the matters and permitted the Respondent/CTUIL to file its compliance affidavit in Petition No. 243/MP/2024 within a week. The Petitioner/AWEKOL was also permitted to file its response thereon, if any, within three weeks. The interim directions issued in these matters shall continue till the next date of hearing.

4. The Petitions will be listed for hearing on **15.9.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)